

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-202(PB)/2017

IN THE MATTER OF:

Go Airlines (India) Ltd.

.....**Petitioner**

SECTION : UNDER SECTION 230(1) of the Companies Act

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Arun Kathpalia, Sr. Advocate
Mr. Debopriya Bhattacharya, Advocate

For the RD (NR), Delhi : Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,
Standing Counsel

ORDER

Learned Counsel for the applicant requests for a short adjournment to enable him to file appropriate application for amendment. Let needful be done within two weeks with a copy in advance to the Counsel opposite.

List for consideration on 15th February, 2018


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)